

श्री मनुभाई शाह : जो जो सहायता स्वीकृत की जा रही है वह सब मिल गई है और बड़े रेकार्ड्स में सब लाइसेंस मिल गये हैं और एप्लिकेशन फॉर प्लॉट के लिए तय कर लिया है और कामकाज उनके हाथ में है।

#### Plywood Factory in NEFA

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\*919. { **Shri Ram Krishan Gupta:**  
**Shri Pangarkar:**  
**Shri D. C. Sharma:**

Will the **Prime Minister** be pleased to refer to the reply given to Unstarred Question No. 1249 on the 10th December, 1959 and state:

(a) whether the negotiations with the British firm for setting up of a plywood factory and some other like concerns in NEFA area have been finalised; and

(b) if so, the result thereof?

**The Parliamentary Secretary to the Minister of External Affairs (Shri N. Hazarika):** (a) Yes.

(b) The firm has submitted its draft Articles and Memorandum of Association for sponsoring a Rupee Company. These are being examined. The lease agreement will be executed when the Rupee Company has been registered.

**Shri Ram Krishan Gupta:** May I know when the offer was received from the British firm?

**Shri J. N. Hazarika:** In 1955, the NEFA Administration invited the application for a lease of approximately 30,372 acres of forests consisting of three felling series in the Barduria-Namsang reserve for a period of 15 years. Then, 15 applications were received. From among the applications received, this company was found to be the best of all.

**Shri Basumatari:** May I know whe-

**Shri J. N. Hazarika:** I just told that 15 applications were received.

**Shri Basumatari:** I want to know whether there was any Indian firm out of these 15 applications?

**Shri J. N. Hazarika:** I think so.

**Shri Hem Barua:** May I know whether the terms and conditions of the British firm have been finalised and, if so, what are the terms and conditions?

**Shri J. N. Hazarika:** In addition to the usual provisions generally included in the lease of forests in Assam and NEFA, certain other additional conditions were included. A limited liability company would have to be formed to work the forests in which the NEFA administration reserves the right to participate on behalf of the tribal people upto 51 per cent of the capital. The local people would be given facilities for training and employment, as far as practicable. On the expiry of the lease the factory may be acquired outright by the NEFA administration.

#### WRITTEN ANSWERS TO QUESTIONS

##### Heavy Industries in Jammu and Kashmir

\*908. **Shri Raghunath Singh:** Will the **Minister of Planning** be pleased to state whether Jammu and Kashmir State have submitted any scheme to Central Government for the establishment of heavy industries in order to exploit mines and mineral products of the State during 1960?

**The Deputy Minister of Planning (Shri S. N. Mishra):** Yes, Sir. The Government of Jammu and Kashmir submitted in December, 1959 a proposal for the setting up of a Corporation, "Mining and Mineral Products Corporation" to exploit the mineral resources of the State with particular reference to lignite, coal, gypsum and limestone and to utilise the same for